

Parliamentary Bulletin

PART - I

(TWO HUNDRED AND SIXTY SIXTH SESSION)

No. 5744]

TUESDAY, DECEMBER 10, 2024

**Brief Record of the Proceedings of the Meeting of the Rajya Sabha held
on the 10th December, 2024**

11-00 a.m.

1. Birthday Greetings

The Chairman extended greetings to Shrimati Mahua Maji, Member, on the occasion of her birthday.

11-02 a.m.

2. Obituary Reference

The Chairman made a reference to the passing away of Shri S.M. Krishna, ex-Member.

The House observed silence, all Members standing, as a mark of respect to the memory of the departed.

11-06 a.m.

3. Reference by the Chair

The Chairman made a reference to the Seventy-sixth Anniversary of the adoption of the Universal Declaration of Human Rights, being celebrated the world over as 'Human Rights Day'.

11-08 a.m.

4. Papers Laid on the Table

1. A copy each (in English and Hindi) of the following Notifications of the Ministry of AYUSH, under Section 56 of the National Commission for Indian System of Medicine Act, 2020: -

(1) No. BUSS/Unani PG Regul./2023., dated the 30th September, 2024, publishing the National Commission for Indian System of Medicine (Minimum Essential Standards, Assessment and Rating for Postgraduate Institutions and Minimum Standards of Postgraduate Unani Education) Regulations, 2024.

(2) No. BOA/2-I/2024., dated the 4th October, 2024, publishing the National Commission for Indian System of Medicine (Minimum Essential Standards, Assessment and Rating for Postgraduate Institutions and Minimum

Standards for Postgraduate Education in Ayurveda) Regulations, 2024.

- (3) No. BOA/3-B/PAP/2024., dated the 28th October, 2024, publishing the National Commission for Indian System of Medicine (Pre-Ayurveda-Programme for Bachelor of Ayurvedic Medicine and Surgery) Regulations, 2024.

2. A copy each (in English and Hindi) of the following papers: -

- (a) Annual Report and Accounts of the Central Council for Research in Sidhha (CCRS), Chennai, Tamil Nadu, for the year 2023-24, together with the Auditor's Report on the Accounts.
- (b) Review by Government on the working of the above Council.

3. (1) A copy each (in English and Hindi) of the following papers under sub-section (1) (b) of Section 394 of the Companies Act, 2013: -

- (i) (a) Annual Report and Accounts of the HLL Biotech Limited (HBL), Thiruvananthapuram, Kerala, a subsidiary of HLL Lifecare Limited, for the year 2022-23, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.
- (b) Review by Government on the working of the above Company.
- (ii) (a) Ninth Annual Report and Accounts of the HLL Infra Tech Services Limited (HITES), Thiruvananthapuram, Kerala, a subsidiary of HLL Lifecare Limited, for the year 2022-23, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.
- (b) Review by Government on the working of the above Company.
- (iii) (a) Forty-second Annual Report and Accounts of the Goa Antibiotics and Pharmaceuticals Limited (GAPL), Goa, a subsidiary of HLL Lifecare Limited, for the year 2022-23, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.
- (b) Review by Government on the working of the above Company.

(2) Statements (in English and Hindi) giving reasons for the delay in laying the papers mentioned at (1) above.

4. (1) A copy each (in English and Hindi) of the following papers, under sub-section (2) of Section 84 of the Food Safety and Standards Act, 2006: -

- (a) Annual Report and Accounts of the Food Safety and Standards Authority of India, New Delhi, for the year 2022-23, together with the Auditor's Report on the Accounts.
- (b) Review by Government on the working of the above Authority.

(2) Statement (in English and Hindi) giving reasons for the delay in laying the papers mentioned at (1) above.

5. A copy each (in English and Hindi) of the following papers: -

- (i) (a) Annual Report and Accounts of the Regional Institute of Paramedical and Nursing Sciences (RIPANS), Aizawl, Mizoram, for the year 2022-23,

together with the Auditor's Report on the Accounts.

- (b) Review by Government on the working of the above Institute.
 - (c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.
- (ii)
- (a) Annual Report and Accounts of the All India Institute of Speech and Hearing (AIISH), Mysore, Karnataka, for the year 2021-22, together with the Auditor's Report on the Accounts.
 - (b) Review by Government on the working of the above Institute.
 - (c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.

6. A copy each (in English and Hindi) of the following Notifications of the Ministry of Finance (Department of Economic Affairs), under Section 31 of the Securities and Exchange Board of India Act, 1992: -

- (1) SEBI/LAD-NRO/GN/2024/197., dated the 2nd August, 2024, publishing the Securities and Exchange Board of India (Mutual Funds) (Second Amendment) Regulations, 2024.
- (2) SEBI/LAD-NRO/GN/2024/198., dated the 6th August, 2024, publishing the Securities and Exchange Board of India (Alternative Investment Funds) (Fourth Amendment) Regulations, 2024.
- (3) SEBI/LAD-NRO/GN/2024/199., dated the 21st August, 2024, publishing the Securities and Exchange Board of India (Research Analysts) (Second Amendment) Regulations, 2024.
- (4) SEBI/LAD-NRO/GN/2024/201., dated the 29th August, 2024, publishing the Securities and Exchange Board of India (Intermediaries) (Amendment) Regulations, 2024.
- (5) SEBI/LAD-NRO/GN/2024/203., dated the 5th September, 2024, publishing the Securities and Exchange Board of India (Foreign Venture Capital Investors) (Amendment) Regulations, 2024.
- (6) SEBI/LAD-NRO/GN/2024/205., dated the 18th September, 2024, publishing the Securities and Exchange Board of India (Issue and Listing of Non-Convertible Securities) (Second Amendment) Regulations, 2024.
- (7) SEBI/LAD-NRO/GN/2024/207., dated the 27th September, 2024, publishing the Securities and Exchange Board of India (Infrastructure Investment Trusts) (Third Amendment) Regulations, 2024.
- (8) SEBI/LAD-NRO/GN/2024/208., dated the 27th September, 2024, publishing the Securities and Exchange Board of India (Real Estate Investment Trusts) (Third Amendment) Regulations, 2024.

7. A copy each (in English and Hindi) of the following Notifications of the Ministry of Finance (Department of Economic Affairs), under sub-section (3) of Section 31 of the Securities Contracts (Regulation) Act, 1956 and Section 31 of the Securities and

Exchange Board of India Act, 1992: -

- (1) SEBI/LAD-NRO/GN/2024/196., dated the 30th July, 2024, publishing the Securities Contracts (Regulation) (Stock Exchanges and Clearing Corporations) (Third Amendment) Regulations, 2024.
- (2) SEBI/LAD-NRO/GN/2024/202., dated the 29th August, 2024, publishing the Securities Contracts (Regulation) (Stock Exchanges and Clearing Corporations) (Fourth Amendment) Regulations, 2024.
- (3) SEBI/LAD-NRO/GN/2024/206., dated the 25th September, 2024, publishing the Securities and Exchange Board of India (Delisting of Equity Shares) (Amendment) Regulations, 2024.

8. A copy (in English and Hindi) of the Ministry of Finance (Department of Economic Affairs) Notification No. SEBI/LAD-NRO/GN/2024/195., dated the 26th July, 2024, notifying the commencement of the Securities and Exchange Board of India (Prohibition of Insider Trading) (Amendment) Regulations, 2022 with effect from 01.11.2024, issued under clause (g) of sub-section (2) of Section 11, clauses (d) and (e) of Section 12A and Section 30 of Securities and Exchange Board of India Act, 1992.

9. A copy (in English and Hindi) of the Ministry of Finance (Department of Economic Affairs) Notification No. SEBI/LAD-NRO/GN/2024/200., dated the 29th August, 2024, publishing the Securities and Exchange Board of India (Depositories and Participants) (Second Amendment) Regulations, 2024, under Section 31 of the Securities and Exchange Board of India Act, 1992 and Section 27 of the Depositories Act, 1996.

10. A copy each (in English and Hindi) of the following Notifications of the Ministry of Finance (Department of Economic Affairs), under Section 48 of the Foreign Exchange Management Act, 1999: -

- (1) FEMA.396(3)/2024-RB., dated the 7th August, 2024, publishing the Foreign Exchange Management (Debt Instruments) (Third Amendment) Regulations, 2024.
- (2) S.O. 3492(E)., dated the 16th August, 2024, Foreign Exchange Management (Non-debt Instruments) (Fourth Amendment) Rules, 2024.
- (3) G.S.R. 566 (E)., dated the 12th September, 2024, publishing the Foreign Exchange (Compounding Proceedings) Rules, 2024.

11. A copy each (in English and Hindi) of the following Notifications of the Ministry of Finance (Department of Economic Affairs), under Section 29 of the International Financial Services Centres Authority Act, 2019: -

- (1) IFSCA/GN/2024/004., dated the 11th July, 2024, publishing the International Financial Services Centres Authority (Banking) (Amendment) Regulations, 2024.
- (2) IFSCA/GN/2024/007., dated the 29th August, 2024, publishing the International Financial Services Centres Authority (Procedure for Authority Meetings) (Amendment) Regulations, 2024.
- (3) IFSCA/GN/2024/008., dated the 17th October, 2024, publishing the International Financial Services Centres Authority (Investment by International Financial Services Centre Insurance Office) (Amendment) Regulations, 2024.

- (4) IFSCA/GN/2024/010., dated the 17th October, 2024, publishing the International Financial Services Centres Authority (Registration of Insurance Business) (Amendment) Regulations, 2024.

12. A copy each (in English and Hindi) of the following Notifications of the Ministry of Finance (Department of Economic Affairs), under Section 29 of the International Financial Services Centres Authority Act, 2019 and sub-section (3) of Section 38 of the Payment and Settlement Systems Act, 2007: -

- (1) IFSCA/GN/2024/005., dated the 18th July, 2024, publishing the International Financial Services Centres Authority (Board for Regulation and Supervision of Payment and Settlement Systems) Regulations, 2024.
- (2) IFSCA/GN/2024/009., dated the 17th October, 2024, publishing the International Financial Services Centres Authority (Payment and Settlement Systems) Regulations, 2024.

13. A copy (in English and Hindi) of the Ministry of Finance (Department of Economic Affairs) Notification No. IFSCA/GN/2024/006., dated the 29th August, 2024, publishing the International Financial Services Centres Authority (Listing) Regulations, 2024, under Section 29 of the International Financial Services Centres Authority Act, 2019 and Section 31 of the Securities and Exchange Board of India Act, 1992.

14. A copy (in English and Hindi) of the Ministry of Finance (Department of Economic Affairs) Notification No. IFSCA/GN/2024/011., dated the 1st November, 2024, publishing the International Financial Services Centres Authority (Market Infrastructure Institutions) (Amendment) Regulations, 2024, under Section 29 of the International Financial Services Centres Authority Act, 2019, sub-section (3) of Section 31 of the Securities Contracts (Regulation) Act, 1956 and Section 27 of the Depositories Act, 1996.

15. A copy (in English and Hindi) of the Ministry of Finance (Department of Financial Services) Notification No. G.S.R. 650(E)., dated the 21st October, 2024, publishing the Insurance Regulatory and Development Authority (Salary and Allowances payable to, and other terms and conditions of Service of Chairperson and other members) Amendment Rules, 2024, under Section 27 of the Insurance Regulatory and Development Authority Act, 1999.

16. A copy (in English and Hindi) of the Ministry of Finance (Department of Financial Services) Notification No. HR/P&PMD/SPL/SP/2024-25/7., dated the 4th November, 2024, publishing the State Bank of India Employees' Pension Fund (Second Amendment) Regulations, 2024, under sub-section (4) of Section 50 of the State Bank of India Act, 1955.

17. A copy each (in English and Hindi) of the following Notifications of the Ministry of Finance (Department of Financial Services), under sub-section (4) of Section 19 of the Banking Companies (Acquisition and Transfer of Undertakings) Act, 1970:

- (1) UBI:HR:16061 (E)., dated the 28th August, 2024, publishing the Union Bank of India (Employees') Pension (Amendment) Regulations, 2024.
- (2) HRMD/PEN/001/2024., dated the 10th September, 2024, publishing the Indian Overseas Bank (Employees') Pension (Amendment) Regulations, 2024.
- (3) HO:HR:TBD:2024-25:01 (E)., dated the 25th September, 2024, publishing the Bank of India (Employees') Pension (Amendment) Regulations, 2024.

- (4) No. Pen/01/2024 (E)., dated the 12th October, 2024, publishing the Indian Bank (Employees') Pension (Amendment) Regulations, 2024.

18. A copy each (in English and Hindi) of the following Notifications of the Ministry of Finance (Department of Revenue), under sub-section (2) of Section 38 of the Central Excise Act, 1944, along with Explanatory Memoranda: -

- (1) G.S.R. 503(E)., dated the 16th August, 2024, amending the Principal Notification No. G.S.R. 584(E), dated the 19th July, 2022.
- (2) G.S.R. 525(E)., dated the 30th August, 2024, amending the Principal Notification No. G.S.R. 584(E), dated the 19th July, 2022.
- (3) G.S.R. 532(E)., dated the 2nd September, 2024, amending the Principal Notification No. G.S.R. 584(E), dated the 19th July, 2022.
- (4) G.S.R. 533(E)., dated the 2nd September, 2024, amending the Principal Notification No. G.S.R. 492(E), dated the 30th June, 2022.
- (5) G.S.R. 534(E)., dated the 2nd September, 2024, amending the Principal Notification No. G.S.R. 498(E), dated the 30th June, 2022.
- (6) G.S.R. 575(E)., dated the 17th September, 2024, amending the Principal Notification No. G.S.R. 584(E), dated the 19th July, 2022.
- (7) G.S.R. 667(E)., dated the 28th October, 2024, amending the Principal Notification No. G.S.R. 793(E), dated the 30th June, 2017.
- (8) G.S.R. 716(E)., dated the 19th November, 2024, amending the Principal Notification No. G.S.R. 793(E), dated the 30th June, 2017, under sub-section (2) of Section 38 of the Central Excise Act, 1944.

19. A copy (in English and Hindi) of the Ministry of Finance (Department of Revenue) Notification No. G.S.R. 664(E)., dated the 24th October, 2024, amending the Fourth Schedule to the Central Excise Act, 1944, under Section 38 of the said Act, along with Explanatory Memorandum.

20. A copy (in English and Hindi) of the Ministry of Finance (Department of Revenue) Notification No. G.S.R. 517(E)., dated the 23rd August, 2024, amending the Principal Notification No. G.S.R. 792(E), dated the 20th October, 2023, under Section 159 of the Customs Act, 1962 and sub-section (2) of Section 38 of the Central Excise Act, 1944, along with Explanatory Memorandum.

21. A copy each (in English and Hindi) of the following Notifications of the Ministry of Finance (Department of Revenue), under sub-section (7) of Section 9A of the Customs Tariff Act, 1975, along with Explanatory Memoranda: -

- (1) G.S.R. 516(E)., dated the 23rd August, 2024, levying anti-dumping duty on "Chlorinated Polyvinyl Chloride Resin (CPVC) whether or not further processed into compound" imported from China PR and Korea RP, for 5 years pursuant to Sunset Review Final Findings issued by DGTR.
- (2) G.S.R. 598(E)., dated the 27th September, 2024, imposing definitive anti-dumping duty on imports of "Isobutylene-Isoprene Rubber (IIR)" originating in or exported from China PR, Russia, Saudi Arabia, Singapore and USA for a period of five years on recommendation of DGTR.
- (3) G.S.R. 599(E)., dated the 27th September, 2024, imposing Anti-Dumping duty on "Anodized Aluminium Frames for Solar Panels/Modules"

originating in or exported from China PR, for period of 5 years, in pursuance of fresh final findings issued by DGTR.

- (4) G.S.R. 651(E)., dated the 21st October, 2024, levying anti-dumping duty on imports of “Unframed Glass Mirror” from China PR for a period of 5 years from the date of notification.
- (5) G.S.R. 655(E)., dated the 22nd October, 2024, levying anti-dumping duty on “Thermoplastic Polyurethane (TPU)” imported from China PR for 5 years pursuant to final findings issued by DGTR.
- (6) G.S.R. 657(E)., dated the 22nd October, 2024, levying anti-dumping duty on “Cellophane Transparent Film” imported from China PR for 5 years pursuant to Final Findings issued by DGTR.
- (7) G.S.R. 658(E)., dated the 22nd October, 2024, levying anti-dumping duty on “Sulphur Black” imported from China PR for 5 years pursuant to Final Findings issued by DGTR.
- (8) G.S.R. 659(E)., dated the 22nd October, 2024, levying anti-dumping duty on “Isopropyl Alcohol” imported from China PR for 5 years pursuant to Final Findings issued by DGTR.
- (9) G.S.R. 683(E)., dated the 4th November, 2024, imposing anti-dumping duty on “Welded Stainless-Steel Pipes and Tubes” originating in or exported from Thailand and Vietnam, for a period of 5 years, in pursuance of fresh final findings issued by DGTR.
- (10) G.S.R. 695(E)., dated the 11th November, 2024, levying anti-dumping duty on “Epichlorohydrin” imported from China PR Korea RP and Thailand, for 5 years pursuant to Final Findings issued by DGTR.
- (11) G.S.R. 725(E)., dated the 22nd November, 2024, amending the Principal Notification No. G.S.R. 216(E), dated the 27th March, 2021.

22. A copy each (in English and Hindi) of the following Notifications of the Ministry of Finance (Department of Revenue), under sub-section (8) of Section 9 of the Customs Tariff Act, 1975, along with Explanatory Memoranda: -

- (1) G.S.R. 559(E)., dated the 10th September, 2024, imposing Countervailing Duty on “Welded Stainless Steel Pipes and Tubes” originating in or exported from China PR and Vietnam, for a further of 5 years, in pursuance of final findings issued by (DGTR).
- (2) G.S.R. 562(E)., dated the 11th September, 2024, continuing levy of Countervailing Duty on Atrazine Technical originating in or exported from China PR, for of 5 years pursuant to Sunset Review Final Findings issued by (DGTR).
- (3) G.S.R. 608(E)., dated the 4th October, 2024, amending the Principal Notification No. G.S.R. 18(E), dated the 8th January, 2020.

23.A copy each (in English and Hindi) of the following Notifications of the Ministry of Finance (Department of Revenue), issued under sub-section (1) of Section 25 of the Customs Act, 1962 and Section 3 of the Customs Tariff Act, 1975, along with Explanatory Memoranda: -

- (1) G.S.R. 546(E)., dated the 6th September, 2024, rescinding the Notification

No. G.S.R. 152(E), dated the 1st March, 2011.

- (2) G.S.R. 705(E), dated the 13th November, 2024, amending the Principal Notification No. G.S.R. 785(E), dated the 30th June, 2017.

24. A copy each (in English and Hindi) of the following Notifications of the Ministry of Finance (Department of Revenue), under Section 159 of the Customs Act, 1962, along with Explanatory Memoranda: -

- (1) S.O. 3485(E), dated the 14th August, 2024, amending the Principal Notification No. S.O. 748(E), dated the 3rd August, 2001.
- (2) S.O. 3720(E), dated the 30th August, 2024, amending the Principal Notification No. S.O. 748(E), dated the 3rd August, 2001.
- (3) G.S.R. 531(E), dated the 31st August, 2024, publishing the Sea Cargo Manifest and Transshipment (Third Amendment) Regulations, 2024.
- (4) G.S.R. 536(E), dated the 4th September, 2024, publishing a Corrigendum to the Notification No. G.S.R. 531(E), dated the 31st August, 2024.
- (5) S.O. 3945(E), dated the 13th September, 2024, amending the Principal Notification No. S.O. 748(E), dated the 3rd August, 2001.
- (6) G.S.R. 573(E), dated the 13th September, 2024, amending the various Principal Notifications, as mentioned therein.
- (7) S.O. 4239(E), dated the 26th September, 2024, amending the Principal Notification No. S.O. 748(E), dated the 3rd August, 2001.
- (8) G.S.R. 600(E), dated the 27th September, 2024, amending the Principal Notification No. G.S.R. 153(E), dated the 1st March, 2011.
- (9) S.O. 4267(E), dated the 30th September, 2024, amending the Principal Notification No. S.O. 748(E), dated the 3rd August, 2001.
- (10) G.S.R. 604(E), dated the 30th September, 2024, amending the various Principal Notifications, as mentioned therein.
- (11) S.O. 4535(E), dated the 15th October, 2024, amending the Principal Notification No. S.O. 748(E), dated the 3rd August, 2001.
- (12) G.S.R. 660(E), dated the 22nd October, 2024, amending the Principal Notification No. G.S.R. 153(E), dated the 1st March, 2011.
- (13) S.O. 4642(E), dated the 23rd October, 2024, amending the Principal Notification No. S.O. 748(E), dated the 3rd August, 2001.
- (14) G.S.R. 663(E), dated the 23rd October, 2024, directing that the whole of the duty of customs leviable under the First Schedule of the Customs Tariff Act, 1975, if any payable on the import of the said goods, during the period from 1st July, 2017 to 1st February, 2022, but for the said practice, shall not be required to be paid in respect of import of the said goods.
- (15) S.O. 4777(E), dated the 30th October, 2024, amending the Principal Notification No. S.O. 748(E), dated the 3rd August, 2001.
- (16) G.S.R. 679(E), dated the 30th October, 2024, publishing the Sea Cargo Manifest and Transshipment (Fourth Amendment) Regulations, 2024.
- (17) S.O. 4906(E), dated the 12th November, 2024, amending the Principal

Notification No. S.O. 748(E), dated the 3rd August, 2001.

- (18) S.O. 4919(E), dated the 13th November, 2024, amending the Principal Notification No. S.O. 748(E), dated the 3rd August, 2001.
- (19) S.O. 4931(E), dated the 14th November, 2024, amending the Principal Notification No. S.O. 748(E), dated the 3rd August, 2001.
- (20) Ad-hoc Exemption Order No. 6 of 2024, dated the 18th October, 2024, requesting for ad-hoc exemption from payment of Customs Duty on humanitarian assistance to Zimbabwe, Malawi, Zambia and Namibia in the form of food grains.

25. A copy each (in English and Hindi) of the following Notifications of the Ministry of Finance (Department of Revenue), under Section 24 of the Union Territory Goods and Services Tax Act, 2017, along with Explanatory Memoranda: -

- (1) G.S.R. 612(E), dated the 8th October, 2024, amending the Principal Notification No. G.S.R. 710(E), dated the 28th June, 2017.
- (2) G.S.R. 615(E), dated the 8th October, 2024, amending the Principal Notification No. G.S.R. 713(E), dated the 28th June, 2017.
- (3) G.S.R. 624(E), dated the 8th October, 2024, amending the Principal Notification No. G.S.R. 704(E), dated the 28th June, 2017.
- (4) G.S.R. 631(E), dated the 9th October, 2024, publishing the Union Territory Goods and Services Tax (Ladakh) Rules, 2024.

26. A copy each (in English and Hindi) of the following Notifications of the Ministry of Finance (Department of Revenue), under Section 296 of the Income-tax Act, 1961, along with Explanatory Memoranda: -

- (1) G.S.R. 638(E), dated the 15th October, 2024, publishing the Income-tax Amendment (Seventh Amendment) Rules, 2024.
- (2) G.S.R. 639(E), dated the 15th October, 2024, publishing the Income-tax (Eighth Amendment) Rules, 2024.
- (3) G.S.R. 645(E), dated the 16th October, 2024, publishing the Income-tax (Ninth Amendment) Rules, 2024.

27. A copy each (in English and Hindi) of the following Notifications of the Ministry of Finance (Department of Revenue), under Section 24 of the Union Territory Goods and Services Tax Act, 2017 and Section 166 of the Central Goods and Services Tax Act, 2017, along with Explanatory Memoranda: -

- (1) G.S.R. 618(E), dated the 8th October, 2024, amending the Principal Notification No. G.S.R. 702(E), dated the 28th June, 2017.
- (2) G.S.R. 621(E), dated the 8th October, 2024, amending the Principal Notification No. G.S.R. 703(E), dated the 28th June, 2017.

28. A copy each (in English and Hindi) of the following Notifications of the Ministry of Finance (Department of Revenue), under Section 24 of the Integrated Goods and Services Tax Act, 2017, along with Explanatory Memoranda: -

- (1) G.S.R. 613(E), dated the 8th October, 2024, amending the Principal Notification No. G.S.R. 666(E), dated the 28th June, 2017.

- (2) G.S.R. 616(E)., dated the 8th October, 2024, amending the Principal Notification No. G.S.R. 669(E), dated the 28th June, 2017.
- (3) G.S.R. 625(E)., dated the 8th October, 2024, amending the Principal Notification No. G.S.R. 685(E), dated the 28th June, 2017.

29. A copy each (in English and Hindi) of the following Notifications of the Ministry of Finance (Department of Revenue), under Section 24 of the Integrated Goods and Services Tax Act, 2017 and Section 166 of the Central Goods and Services Tax Act, 2017, along with Explanatory Memoranda: -

- (1) G.S.R. 619(E)., dated the 8th October, 2024, amending the Principal Notification No. G.S.R. 683(E), dated the 28th June, 2017.
- (2) G.S.R. 622(E)., dated the 8th October, 2024, amending the Principal Notification No. G.S.R. 684(E), dated the 28th June, 2017.

30. A copy each (in English and Hindi) of the following Notifications of the Ministry of Finance (Department of Revenue), under Section 166 of the Central Goods and Services Tax Act, 2017, along with Explanatory Memoranda: -

- (1) S.O. 4268(E)., dated the 30th September, 2024, notifying the Principal Bench of GST Appellate Tribunal to hear cases of anti-profiteering.
- (2) S.O. 4269(E)., dated the 30th September, 2024, appointing 1st day of April, 2025 as the date from which the Authority referred to in Section 171 of the said Act shall not accept any request for examination as to whether input tax credits availed by any registered person or the reduction in the tax rate have actually resulted in a commensurate reduction in the price of the goods or services or both supplied by that registered person.
- (3) G.S.R. 626(E)., dated the 8th October, 2024, publishing the Central Goods and Services Tax (Second Amendment) Rules, 2024.
- (4) S.O. 4372(E)., dated the 8th October, 2024, notifying the date under sub-section (1) of Section 128A of CGST Act.
- (5) S.O. 4373(E)., dated the 8th October, 2024, notifying the special procedure under Section 148 of the CGST Act for rectification of demand orders issued for contravention of Section 16(4) of the said Act.
- (6) S.O. 4374(E)., dated the 8th October, 2024, waiving the late fee for late filing of NIL FORM GSTR-7.
- (7) G.S.R. 611(E)., dated the 8th October, 2024, amending the Principal Notification No. G.S.R. 673(E), dated the 28th June, 2017.
- (8) G.S.R. 614(E)., dated the 8th October, 2024, amending the Principal Notification No. G.S.R. 676(E), dated the 28th June, 2017.
- (9) G.S.R. 617(E)., dated the 8th October, 2024, amending the Principal Notification No. G.S.R. 690(E), dated the 28th June, 2017.
- (10) G.S.R. 620(E)., dated the 8th October, 2024, amending the Principal Notification No. G.S.R. 691(E), dated the 28th June, 2017.
- (11) G.S.R. 623(E)., dated the 8th October, 2024, amending the Principal Notification No. G.S.R. 692(E), dated the 28th June, 2017.
- (12) G.S.R. 628(E)., dated the 9th October, 2024, amending the Principal

Notification No. G.S.R. 607(E), dated the 19th June, 2017.

- (13) G.S.R. 629(E), dated the 9th October, 2024, amending the Principal Notification No. G.S.R. 868(E), dated the 13th September, 2018.
- (14) G.S.R. 713(E), dated the 18th November, 2024, extending due date for filing of return in FORM GSTR-3B for the month of October, 2024 for the persons registered in the States of Maharashtra and Jharkhand.

31. A copy (in English and Hindi) of the Ministry of Finance (Department of Revenue) Notification number G.S.R. 419(E), dated the 19th July, 2024, publishing the Prevention of Money-laundering (Maintenance of Records) Amendment Rules, 2024, under Section 74 of the Prevention of Money-laundering Act, 2002, along with Explanatory Memorandum.

32. A copy (in English and Hindi) of the Ministry of Finance (Department of Revenue) Notification No. G.S.R. 580(E), dated the 19th September, 2024, amending the First Schedule of the Customs Tariff Act, 1975, under sub-section (2) of Section 11A of the said Act, along with Explanatory Memorandum.

33. A copy (in English and Hindi) of the Ministry of Finance (Department of Revenue) Notification No. G.S.R. 454(E), dated the 29th July, 2024, notifying Appointing and Disciplinary/Appellate Authority for penalty for Group "B" and Group "C" posts in the Goods and Services Tax Appellate Tribunal (GSTAT), framed under sub-rule (2) of rule 9, clause (b) of sub-rule (2) of the rule 12 and sub-rule (1) of rule 24 of the Central Civil Services (Classification, Control and Appeal) Rules, 1965, along with Explanatory Memorandum.

34. A copy (in English and Hindi) of the Ministry of Finance (Department of Revenue) Notification No. G.S.R. 584(E), dated the 20th September, 2024, publishing the Direct Tax *Vivad se Vishwas* Rules, 2024, under sub-section (3) of Section 99 of the Finance Act, 2024, along with Explanatory Memorandum.

35. A copy each (in English and Hindi) of the following Notifications of the Ministry of Finance (Department of Revenue), issued under clause (b) sub-section (2) of Section 1 of the Finance Act, 2024, along with Explanatory Memoranda: -

- (1) S.O. 3161(E), dated the 6th August, 2024, notifying the commencement of the provisions of Section 13 of the Finance Act, 2024, with effect from 01.10.2024 and the provisions of Sections 11 and 12 of the said Act, with effect from 01.04.2025.
- (2) S.O. 4253(E), dated the 27th September, 2024, notifying the commencement of the provisions of Sections 118, 142, 148 and 150 of the Finance Act, 2024, with effect from the date of publication of this notification in the Official Gazette and the provisions of Sections 114 to 117, 119 to 141, 143 to 147, 149 and 151 to 157 of the said Act, with effect from 01.11.2024.

36. A copy (in English and Hindi) of the Ministry of Finance (Department of Revenue) Notification No. G.S.R. 601(E), dated the 27th September, 2024, publishing a Corrigendum to the Notification No. G.S.R. 584(E), dated the 20th September, 2024.

37. A copy each (in English and Hindi) of the following papers, under sub-section (1) (b) of Section 394 of the Companies Act, 2013: -

- (i) (a) Annual Report and Accounts of the Goods and Services Tax Network (GSTN), New Delhi, for the year 2023-24, together with the Auditor's

Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.

- (b) Explanatory Memorandum on the above Report.
- (ii) (a) Fifty-second Annual Report and Accounts of General Insurance Corporation (GIC) of India, New Delhi, for the year 2023-24, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.
- (b) Review by Government on the working of the above Corporation.
- (iii) (a) Annual Report and Accounts of the New India Assurance Company Limited, Mumbai, Maharashtra, for the year 2023-24, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.
- (b) Review by Government on the working of the above Company.
- (iv) (a) Annual Report and Accounts of the National Insurance Company Limited, Kolkata, West Bengal, for the year 2023-24, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.
- (b) Review by Government on the working of the above Company.
- (v) (a) Annual Report and Accounts of the United India Insurance Company Ltd., Chennai, Tamil Nadu, for the year 2023-24, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.
- (b) Review by Government on the working of the above Company.
- (vi) (a) Annual Report and Accounts of the Oriental Insurance Company Ltd., New Delhi, for the year 2023-24, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.
- (b) Review by Government on the working of the above Company.
- (vii) (a) Liquidator's Report on voluntary winding up of the Industrial Investment Bank of India (IIBI) Limited, Kolkata, West Bengal for the period from 01.04.2024 to 30.06.2024, together with the Auditor's Report on the Accounts.
- (b) Review by Government of the voluntary winding up process of the above Bank, for the period from 01.04.2024 to 30.06.2024.
- (viii) (a) Annual Report and Accounts of the India Infrastructure Finance Company Limited (IIFCL), New Delhi, for the year 2023-24, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.
- (b) Executive summary of above Report.
- (ix) (a) Nineteenth Annual Report and Accounts of the Security Printing and Minting Corporation of India Limited (SPMCIL), New Delhi, for the year 2023-24, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.

- (b) Review by Government on the working of the above corporation.
- (x) (a) Annual Report and Accounts of the IFCI Limited, New Delhi, for the year 2023-24, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.
- (b) Report on the performance of the above Corporation, for the year 2023-24.

38. A copy each (in English and Hindi) of the following papers, under sub-section (3) of Section 46 of the Pension Fund Regulatory and Development Authority (PFRDA) Act, 2013: -

- (a) Annual Report and Accounts of the Pension Fund Regulatory and Development Authority (PFRDA), New Delhi, for the year 2023-24, together with the Auditor's Report on the Accounts.
- (b) Review by Government on the working of the above Authority.

39. A copy (in English and Hindi) of the Annual Accounts of International Financial Services Centres Authority (IFSCA) for the year 2023-24, under sub-section (4) of Section 16 of the International Financial Services Centres Authority Act, 2019.

40. A copy each (in English and Hindi) of the following papers, under Section 42 and sub-section (5) of Section 40 of the National Housing Bank Act, 1987: -

- (a) Annual Report and Accounts of the National Housing Bank (NHB), New Delhi, for the year 2023-24, together with the Auditor's Report on the Accounts.
- (b) Review by Government on the performance of the above Bank for the year 2023-24.

41. A copy each (in English and Hindi) of the following papers, under Section 29 of the Life Insurance Corporation Act, 1956: -

- (i) (a) Sixty-seventh Annual Report and Annual Accounts of the Life Insurance Corporation of India (LIC), Mumbai, Maharashtra, for the year 2023-24, together with the Auditor's Report on the Accounts.
- (b) Review by Government on the working of the above Corporation.
- (ii) Fifty-fourth Valuation Report of the Life Insurance Corporation of India (LIC), as on 31st March, 2024.

42. A copy each (in English and Hindi) of the Annual Reports and Accounts of the following Regional Rural Banks, together with the Auditor's Report on the Accounts for the year 2023-24, under sub-section (2) of Section 20 of the Regional Rural Banks Act, 1976: -

- (1) Andhra Pradesh Grameena Vikas Bank, Hanumakonda, Telangana;
- (2) Andhra Pragathi Grameena Bank, Kadapa, Andhra Pradesh;
- (3) Arunachal Pradesh Rural Bank, Naharlagun, Arunachal Pradesh;
- (4) Aryavart Bank, Lucknow, Uttar Pradesh;
- (5) Assam Gramin Vikash Bank, Guwahati, Assam;
- (6) Bangiya Gramin Vikash Bank, Murshidabad, West Bengal;
- (7) Baroda Gujarat Gramin Bank, Vadodara, Gujarat;
- (8) Baroda Rajasthan Kshetriya Gramin Bank, Ajmer, Rajasthan;
- (9) Baroda U.P. Bank, Gorakhpur, Uttar Pradesh;
- (10) Chaitanya Godavari Grameena Bank, Guntur, Andhra Pradesh;

- (11) Chhattisgarh Rajya Gramin Bank, Raipur, Chhattisgarh;
- (12) Dakshin Bihar Gramin Bank, Patna, Bihar;
- (13) EllaquaiDehati Bank, Srinagar, Kashmir;
- (14) Himachal Pradesh Gramin Bank, Mandi, Himachal Pradesh;
- (15) J&K Grameen Bank, Jammu, UT of Jammu & Kashmir;
- (16) Jharkhand Rajya Gramin Bank, Ranchi, Jharkhand;
- (17) Karnataka Gramin Bank, Ballari, Karnataka;
- (18) Karnataka Vikas Grameena Bank, Dharwad, Karnataka;
- (19) Kerala Gramin Bank, Malappuram, Kerala;
- (20) Madhya Pradesh Gramin Bank, Indore, Madhya Pradesh;
- (21) Madhyanchal GraminBank,Sagar, Madhya Pradesh;
- (22) Maharashtra Gramin Bank, Aurangabad, Maharashtra;
- (23) Manipur Rural Bank, Imphal, Manipur;
- (24) Meghalaya Rural Bank, Shillong, Meghalaya;
- (25) Mizoram Rural Bank, Aizawl, Mizoram;
- (26) Nagaland Rural Bank, Kohima, Nagaland;
- (27) Odisha Gramya Bank, Bhubaneswar, Odisha;
- (28) Paschim Banga Gramin Bank, Howrah, West Bengal;
- (29) Prathama U.P. Gramin Bank, Moradabad, Uttar Pradesh;
- (30) PuduvaiBharathiar Grama Bank, Saram, Puducherry;
- (31) Punjab Gramin Bank, Kapurthala, Punjab;
- (32) Rajasthan MarudharaGramin Bank, Jodhpur, Rajasthan;
- (33) SaptagiriGrameenaBank,Chittoor, Andhra Pradesh;
- (34) Sarva Haryana Gramin Bank, Rohtak, Haryana;
- (35) Saurashtra Gramin Bank, Rajkot, Gujarat;
- (36) Tamil Nadu Grama Bank, Salem, Tamil Nadu;
- (37) Telangana Grameena Bank, Hyderabad, Telangana;
- (38) Tripura Gramin Bank, Agartala, Tripura;
- (39) Utkal Grameen Bank, Bolangir, Odisha;
- (40) UttarbangaKshetriyaGramin Bank, Coochbehar, West Bengal;
- (41) Uttar Bihar Gramin Bank, Muzaffarpur, Bihar;
- (42) Uttarakhand Gramin Bank, Dehradun, Uttarakhand;
- (43) Vidharbha Konkan Gramin Bank, Nagpur, Maharashtra;

43. A copy (in English and Hindi) of the Forty-third Progress Report on the Action Taken pursuant to the recommendations of the Joint Parliamentary Committee (JPC) on Stock Market Scam and matters relating thereto, (December, 2024).

44. A copy each (in English and Hindi) of the following papers: -

- (i) (a) Annual Report and Accounts of the Institute of Economic Growth (IEG), Delhi, for the year 2023-24, together with Auditor's Report on the Accounts.
- (b) Statement by Government accepting the above Report.
- (ii) (a) Forty-eighth Annual Report and Accounts of the National Institute of Public Finance and Policy (NIPFP), New Delhi, for the year 2023-24, together with the Auditor's Report on the Accounts.
- (b) Review by Government on the working of the above Institute.
- (iii) (a) Annual Report of the Arun Jaitley National Institute of Financial Management (AJNIFM), Faridabad, Haryana, for the year 2023-24.

- (b) Annual Accounts of the Arun Jaitley National Institute of Financial Management (AJNIFM), Faridabad, Haryana, for the year 2023-24, and the Audit Report thereon.
- (c) Statement by Government accepting the above Report.

45. A copy (in English and Hindi) of the following papers, under sub-section (4) of Section 23 of the National Institute of Pharmaceutical Education and Research (NIPER) Act, 1998: -

- (i) (a) Annual Report and Accounts of the National Institute of Pharmaceutical Education and Research (NIPER), Guwahati, Assam, for the year 2023-24, together with the Auditor's Report on the Accounts.
- (b) Review by Government on the working of the above Company.
- (ii) (a) Annual Report and Accounts of the National Institute of Pharmaceutical Education and Research (NIPER), Raebareli, Uttar Pradesh, for the year 2023-24, together with the Auditor's Report on the Accounts.
- (b) Statement by Government accepting the above Report.

46.A copy each (in English and Hindi) of the following papers under sub-section (4) of Section 44 of the Major Port Authorities Act, 2021: -

- (i) (a) One hundred forty-fifth Administration Report and Accounts of the Mumbai Port Authority, Mumbai, Maharashtra, for the year 2023-24.
- (b) Review by Government on the working of the above Authority.
- (ii) (a) Twenty-fourth Annual Report & Accounts of the Kamarajar Port Limited, Chennai, Tamil Nadu for the year 2023-24, together with the Auditor's Report on the Accounts.
- (b) Review by Government on the working of the above Company.
- (iii) (a) Administration Report and Accounts of the Mumbai Port Authority Pension Fund Trust, Mumbai, Maharashtra, for the year 2023-24, together with the Auditor's Report on the Accounts.
- (b) Review by Government of the Annual Accounts of the above Trust.

47. A copy (in English and Hindi) of the Ministry of Corporate Affairs Notification No. G.S.R. 475(E)., dated the 5th August, 2024, publishing the Limited Liability Partnership (Amendment) Rules, 2024, under sub-section (3) of Section 79 of the Limited Liability Partnership Act, 2008.

48. A copy each (in English and Hindi) of the following Notifications of the Ministry of Corporate Affairs, under sub-section (4) of Section 469 of the Companies Act, 2013: -

- (1) G.S.R. 476(E)., dated the 5th August, 2024, publishing the Companies (Adjudication of Penalties) Amendment Rules, 2024.
- (2) G.S.R. 491(E)., dated the 12th August, 2024, publishing the Companies

(Registration of Foreign Companies) Amendment Rules, 2024.

- (3) G.S.R. 492(E)., dated the 12th August, 2024, publishing the Companies (Indian Accounting Standards) Amendment Rules, 2024.
- (4) G.S.R. 554(E)., dated the 9th September, 2024, publishing the Companies (Indian Accounting Standards) Second Amendment Rules, 2024.
- (5) G.S.R. 555(E)., dated the 9th September, 2024, publishing the Companies (Compromises, Arrangements and Amalgamations) Amendment Rules, 2024.
- (6) G.S.R. 583(E)., dated the 20th September, 2024, publishing the Companies (Prospectus and Allotment of Securities) Amendment Rules, 2024.
- (7) G.S.R. 587(E)., dated the 24th September, 2024, publishing the Companies (Accounts) Amendment Rules, 2024.
- (8) G.S.R. 602(E)., dated the 28th September, 2024, publishing the Companies (Indian Accounting Standards) Third Amendment Rules, 2024.
- (9) G.S.R. 630(E)., dated the 9th October, 2024, publishing the Companies (Adjudication of Penalties) Second Amendment Rules, 2024.

49. A copy each (in English and Hindi) of the following papers, under sub-section (3) of Section 53 of the Competition Act, 2002: -

- (a) Annual Report of the Competition Commission of India (CCI), New Delhi, for the year 2023-24.
- (b) Statement by Government accepting the above Report.

50. A copy each (in English and Hindi) of the following papers, under sub-section (2) of Section 35 of the Food Corporation Act, 1964: -

- (a) Annual Report and Accounts of the Food Corporation of India (FCI), New Delhi, for the year 2023-24, together with the Auditor's Report on the Accounts.
- (b) Review by Government on the working of the above Corporation.

11-10 a.m.

5. Reports of the Department-related Parliamentary Standing Committee on Energy

Shri Harsh Mahajan laid on the Table, a copy each (in English and Hindi) of the following Reports of the Department-related Parliamentary Standing Committee on Energy:-

- (i) First Report on 'Demands for Grants (2024-25)' pertaining to the Ministry of Power'; and
- (ii) Second Report on 'Demands for Grants (2024-25)' pertaining to the Ministry of New and Renewable Energy'.

11-11 a.m.

6. Reports of the Department-related Parliamentary Standing Committee on Housing and Urban Affairs

Shri Ayodhya Rami ReddyAllalaid on the Table, a copy each (in English and Hindi) of the following Reports of the Department-related Parliamentary Standing Committee on Housing and Urban Affairs (2024-25):-

- (i) First Report on 'Demands for Grants (2024-25)' pertaining to the Ministry of Housing and Urban Affairs; and
- (ii) Second Report on Action Taken by the Government on the recommendations contained in the Twenty-first Report (Seventeenth Lok Sabha) of the Department-related Parliamentary Standing Committee on Housing and Urban Affairs (2023-24) on 'Smart Cities Mission: An Evaluation' pertaining to the Ministry of Housing and Urban Affairs.

7. Report of the Committee on Public Accounts

Dr. K. Laxman laid on the Table, a copy (in English and Hindi) of the First Report of the Committee on Public Accounts (2024-25) on 'Excesses over Voted Grants and Charged Appropriations (2021-22)'.

11-12 a.m.

8. Statement by Minister

Shri PratapraoJadhav, Minister of State (Independent Charge) of the Ministry of Ayush; and Minister of State in the Ministry of Health and Family Welfare laid on the Table, a statement regarding Status of implementation of Recommendations contained in the 139th and 147th Reports of the Department-related Parliamentary Standing Committee on Health and Family Welfare on 'Cancer Care Plan & Management: Prevention, Diagnosis, Research & Affordability of Cancer Treatment'.

11-13 a.m.

9. Motion for Election to the All India Institute of Medical Sciences (AIIMS), Rishikesh

A motion for election of one Member to the All India Institute of Medical Sciences (AIIMS), Rishikesh was moved and adopted.

11-14 a.m.

10. Motion for Election to the All India Institute of Medical Sciences (AIIMS),Deoghar

A motion for election of one Member to the All India Institute of Medical Sciences (AIIMS), Deoghar was moved and adopted.

^Δ11-17 a.m.

The House adjourned and re-assembled at 12-00 Noon

12-00 Noon

11. Starred Questions

Starred Question No. 151 was orally answered. Answers to remaining Starred Questions Nos. 152 to 165 were laid on the Table.

12. Unstarred Questions

Answers to Unstarred Question Nos. 1601 to 1760 were laid on the Table.

[∇]12-09 p.m.

The House adjourned till 11-00 a.m. on Wednesday, 11th December, 2024.

(Due to gross disorderly conduct in violation of the rules and etiquette of Rajya Sabha by some Members, who disobeyed the instructions of the Chair and obstructed the proceedings of the House, the Chair adjourned the House at 11-17 a.m. and at 12-09 p.m. for the day)

P. C. MODY,
Secretary-General

^ΔFrom 11-15 a.m. to 11-17 a.m. – some points were raised.

[∇]From 12-01 p.m. to 12-09 p.m. – some points were raised.